

(2018) 03 P&H CK 0016
In the Punjab And Haryana At Chandigarh
Case No : F.A.O No.5699 of 2014

Kanta Rani and Others

APPELLANT

Vs

Aas Mohammad and others

RESPONDENT

Date of Decision : 01-03-2018

Acts Referred:

Indian Penal Code, 1860 — Section 283, 304A

Citation : (2018) 03 P&H CK 0016

Hon'ble Judges : RITU BAHRI, J

Bench : Single Bench

Advocate : Munish Kumar, Paramjit Singh Jammu, D.L. Gulati, Vinod Bhardwaj, Subhash Goyal

Final Decision : partly allowed

Judgement

Sr. No., Heads, Calculations

(i), Salary, "Rs. 6,000/-

(ii), "1/4th deducting from (i) towards

personal expenses", "Rs. 6,000-2500=Rs. 4,500/-

(iii), Multiplier applied, "Rs. 4500X12X13=7,02,000/-

(iv), "Compensation towards loss of

consortium", "Rs. 10,000/-

(v), "Compensation towards loss of love

and affection", "Rs. 10,000/-

(vi), "Compensation towards last rites and

funeral expenses", "Rs. 5,000/-

(vii), "Compensation towards loss of

estate", "Rs. 3,000/-

,Total Compensation,"Rs. 7,30,000/-

Sr. No,Heads,Calculations

(i),Salary,"Rs. 6,000/-

(ii),"25% added in (i) towards future

prospects", "Rs.6,000+1500=Rs.7,500/-

(iii),"1/4th deducting from (ii) towards

personal expenses", "Rs.7,500 -Rs.1875= Rs.5,625/-

(iv),Multiplier applied,"Rs.5,625X12X13= 8,77,500/-

(v),"Compensation towards conventional

heads", "Rs. 70,000/-

,Total reassessed compensation,"Rs.9,47,500/-

,Enhanced amount of compensation,"Rs.9,47,500 -7,30,000=Rs.2,17,500/-